

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1441 OF 2018 IN
DFR NO. 2958 OF 2018

Dated : 7th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member
Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Paschim Gujarat Vij Company Limited **Appellant(s)**

Versus

M/s Welspun Corp. Limited & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Kumar Mihir for R-1

ORDER

(IA NO. 1441 OF 2018 – delay in filing)

The learned counsel Ms. Ranjitha Ramachandran appearing for the Appellant submitted that the instant application filed by the Appellant for condonation of delay for 1081 days in filing the Appeal which has been satisfactorily explained in the application in paragraphs 2 (a) to 2 (g). The same may kindly be accepted and delay in filing may be condoned in the interest of justice and equity and the matter may be heard on merits.

Per contra, the learned counsel for the Respondent no. 1 submitted that in the light of above, delay explained in the application in paragraphs 2 (a) to 2 (g) may be considered and appropriate order may be passed to meet the end of justice.

The submissions made by the learned counsel appearing for the Appellant and the learned counsel for the respondent No.1, as stated supra, are placed on record.

In the light of the delay explained satisfactorily and sufficient cause shown in the application, the same is accepted and the delay in filing the appeal is condoned. IA No. 1441 of 2018 for delay in filing the Appeal is allowed.

Registry is directed to number the Appeal and post the matter for admission on 11.12.2018.

(Ravindra Kumar Verma)
Technical Member
mk/pk

(Justice N.K. Patil)
Judicial Member